HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 29307 OF 2025

Between:

Dayala Bhavani Shanker, S/o. Dayala Lingam,Aged18 years, Occ.- Student,R/o 2-3-603/49/149/A, Beside Green Land, Hotel, Patel Nagar,Amberpet, Hyderabad, District. Rangareddy State. Telangana, 500013

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue directions, orders, more so, a Writ, in the nature of Mandamus, to declare the act of the second respondent for not giving petitioner sufficient time to submit UDID card issued by designated medical authority under Ministry of Social Justice and Empowerment while petitioner was already in possession of a Identity card for person of disability Issued by the State of Telangana and listing the petitioners name in the not eligible candidates on 12-09-2025 as arbitrary, illegal and unconstitutional and consequently direct the respondents to list the name of the petitioner in list of eligible candidates for ADMISSION INTO MBBS/BDS COURSES in academic year 2025-2026 by duly permitting the petitioner to participate in NEET counseling for the academic year 2025-2026.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider my representation and permit the petitioner for ADMISSION INTO MBBS/BDS COURSES in academic year 2025-2026 under Persons with Disability (PWD) reservation in ongoing phase of counseling, during the pendency of the above writ petition.

Counsel for the Petitioner : SRI D.S.KISHEN

Counsel for the Respondent No.1 : SRI D.RAMESH, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2 : SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.29307 of 2025

ORDER:

Mr. D.S.Kishen, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. Petitioner has a grievance that sufficient time to submit UDID card issued by the designated medical authority under Ministry of Social Justice and Empowerment was not given to the petitioner though petitioner is in possession of identity card for person of disability issued by the State of Telangana. Therefore, he has been treated as not eligible candidate by notice dated 12.09.2025. He seeks to be treated in the category of persons with disability for admission to MBBS/BDS Course

for the academic year 2025-2026 and to participate in the counselling.

3. The matter was adjourned yesterday to enable learned Standing Counsel for the University to seek instructions. He has pointed out to the notice to PWD candidates contained in dated 23.07.2025 (Annexure P1), the relevant part of which reads as under:

"In compliance of the said guidelines, all the NEET UG-2025 qualified candidates of PWD category who are seeking admission into MBBS and BDS courses for the academic year 2025-26 under State Quota are hereby informed to go through the Public Notice dated.19.07.2025 issued by National Medical Commission, New Delhi & DGHS, MCC vide notice dated. 21.07.2025 along with Interim Guidelines on assessment method for granting admission into MBBS Course to PWD candidates for the academic year 2025-26 which is placed in the University website on 23-07-2025 and **to submit the following documents at the time of physical assessment before the Medical Board constituted by the University. The schedule & venue for physical assessment will be notified in the University website and to follow the same.**

1. A valid UDID card issued by a designated medical authority under Ministry of Social Justice and Empowerment (MoSJE).
2. Self-Certified affidavits in the format provided under Schedule -1

APPENDIX- A	Self Certification Form- General **(Mandatory)**
APPENDIX-B	Affidavit for Declaring the Hearing Impairment **(If applicable)**

APPENDIX -C	Affidavit for declaring the Locomotor Disability (Upper Limb Extremity) **(If applicable)**
APPENDIX-D	Affidavit for Declaring the Locomotor Disability (Lower Limb Extremity) **(If applicable)**
APPENDIX-E	Affidavit for declaration by a Person With Mental Illness//SLD/ASD **(If applicable)**
APPENDIX-F	Affidavit for declaration by a Person With Visual Disability **(If applicable)**

3. In addition to the above, a copy of Medical Assessment Report - 2025 issued by Medical Board of Medical Counselling Committee (MCC) is also required."

4. He submits that the petitioner had duly submitted these documents, whereafter petitioner was examined by the Medical Board of the University. The Medical Board found him to be suffering from disability of 28.77% and therefore, not eligible *vide* the opinion dated 12.09.2025. He has also drawn the attention of this Court to the amendment to the upper-limit of disability for admission to UG Medical Courses issued by the Board of Governors of Medical Council of India wherein for the intellectual disability with which the petitioner claims to be suffering the Bench Mark is 40%. The minimum degree of disability should be 40% in order to be eligible for availing reservation for persons with specified disability. Since the

petitioner did not fulfil the Bench Mark disability, his case was found ineligible for availing the said quota.

5. We have considered the submissions of learned counsel for the parties.

6. We find substance in the stand of the Standing Counsel for the respondent University. The petitioner upon examination by the Medical Board has been assessed of having 28.77% disability only which is less than the Bench Mark of 40% and therefore, ineligible under PWD quota for admission to MBBS/BDS Course for the present academic year. We, therefore, do not find any merit in this writ petition.

7. The Writ Petition is, accordingly, dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI D.S.KISHEN, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI T.SHARATH, SC for Kaloji Narayana Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

BSK
BS

HIGH COURT

DATED:25/09/2025



ORDER

WP.No.29307 of 2025

DISMISSING THE WRIT PETITION
WITHOUT COSTS

(7)

kpr
27/10/25